

**Pandit Munishwar Datt Upadhyay:** May I know how many of them have been registered in Ceylon, and out of them, how many as Indians and how many are stateless?

**Shri Anil K. Chanda:** According to our information, over 7 lakhs of these estate labourers have asked for Ceylon citizenship.

#### COAL

\*1339. **Pandit D. N. Tiwary:** Will the Minister of Production be pleased to state:

(a) whether coal purchased by foreign countries are made on Governmental basis or with direct contact with the collieries and the coal traders; and

(b) the agencies through which the coal is purchased and despatched to Korea?

**The Parliamentary Secretary to the Minister of Production (Shri R. G. Dubey):** (a) Orders for export of coal are negotiated and secured by private firms and not by Government. The export of coal when it takes place is given the form of state trading and for this reason all firms who are able to secure export orders are formally appointed as agents of Government.

(b) Coal is exported to South Korea by private firms.

**Pandit D. N. Tiwary:** A few days ago, on a similar question on open tender system from Pakistan, Government replied that before that, coal was supplied on a governmental basis. May I know when this system was discontinued and the open tender system allowed?

**Shri R. G. Dubey:** I think there is a slight confusion. That question related to Pakistan particularly. It is a fact that Pakistan was treated on a different footing. It was treated as an internal consumer and allotments were made on a governmental basis. This year, Pakistan has gone in for the open tender system. That system was applicable to foreign nations in the past also.

406 L.S.D.

**Pandit D. N. Tiwary:** May I know whether the maximum price of coal or the minimum price of coal is fixed?

**Shri R. G. Dubey:** There is nothing like a maximum or a minimum price. They are fixed at a uniform rate. Different grades and sizes are there.

**Pandit D. N. Tiwary:** In regard to other commodities, when there is control, a maximum or a minimum price is fixed. I want to know whether there is any such thing in coal.

**Shri R. G. Dubey:** I do not think so.

#### TYPE-WRITERS

\*1340. **Shri S. N. Das:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the firms interested in the manufacture of type-writers in this country have submitted detailed programmes of manufacture;

(b) if so, the number of such firms;

(c) whether these schemes have been considered by Government; and

(d) if so, the decision taken by Government in this matter?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):** (a) to (d). About eight schemes have been received from various firms. These are at present under examination.

**Shri S. N. Das:** May I know whether any of the schemes that have been submitted, have been submitted by foreign concerns, and if so, what is that concern?

**Shri T. T. Krishnamachari:** Most of the schemes have been submitted by concerns registered in India. Many of them have foreign tie-ups.

**Shri S. N. Das:** May I know whether the hon. Minister is in a position to state the important features of the programmes and schemes submitted?

**Shri T. T. Krishnamachari:** They are under examination.

**Mr. Speaker:** I do not think it is possible to give the features.

**Sardar A. S. Saigal:** May I know whether any scheme was submitted for the manufacture of Hindi typewriters?

**Shri T. T. Krishnamachari:** No. I think some of these people who are supplying typewriters are also supplying Hindi typewriters. If they produce typewriters with roman characters, it would not be difficult for them to alter the types into Hindi characters later on.

**Shri Sadhan Gupta:** May I know how many of these schemes have been submitted by foreign firms registered in India and how many by foreign firms registered outside India?

**Shri T. T. Krishnamachari:** As I said, it appears to me from the list that most of these firms, are firms registered in India.

**Shri Sadhan Gupta:** Which of them are foreign firms?

**Mr. Speaker:** He wants to know how many are foreign origin registered in India.

**Shri T. T. Krishnamachari:** I can only say that out of these eight, six seem to have tie-ups with foreign people.

### पंजाब तथा पेप्सू में विकास कर

\*१३४१. श्री भागवत सा आजाद : क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या योजना आयोग ने पंजाब तथा पेप्सू की सरकारों को सलाह दी है कि ब्राह्मड़ा-नंगल परियोजना से लाभ उठाने वाले क्षेत्रों पर विकास कर लगाया जाय;

(ख) क्या यह कर पानी देने से पहले बसूल किया जायेगा; और

(ग) पंजाब और पेप्सू में इस कर से कुल कितनी आय होने की आशा है ?

**The Deputy Minister of Planning: (Shri S. N. Mishra):** (a) Yes, Sir; The Planning Commission have advised these Governments to impose a betterment levy on the areas benefited by the Bhakra-Nangal Project.

(b) No, Sir.

(c) In the case of Punjab, it is estimated that Rs. 73 crores will be realized as betterment charges from area which will be benefited from the Bhakra-Nangal Project. It is expected that the total realization in PEPSU would be Rs. 28.77 crores. The payments will be spread over a number of years.

**Shri Bhagwat Jha Azad:** May I know whether the proceeds from such a tax will go to meet the cost of construction or will they be re-invested by the State Government in development projects of some kind?

**Shri S. N. Mishra:** They would be utilised for the repayment of the Central loans.

**Shri Bhagwat Jha Azad:** May I know if the Governments of the P.E.P.S.U. and the Punjab have agreed to the proposal or they have suggested that this should come after the utilisation of water?

**Shri S. N. Mishra:** In fact, it has already been decided that realisation would begin one year after the supply of irrigation water.

### ROAD TRANSPORT NATIONALIZATION SCHEMES

\*1343. **Sardar Hukam Singh:** Will the Minister of Planning be pleased to state:

(a) the names of the State Governments which have approached the Planning Commission for inclusion in the Five Year Plan (subsequent to the publication of the Plan by the Commission) of road transport nationalisation schemes; and

(b) the names of the State Governments in whose cases the Commission have approved the scheme?